

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3052
ANSWERED ON:13.12.2011
PRICES OF DDA FLATS
Virendra Kumar Shri

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the prices of Delhi Development Authority flats are kept low at the application stage while higher prices are being demanded after the allotment;
- (b) if so, the reasons therefor; and
- (c) whether the Government is likely to take any action to reduce the higher prices being charged by the DDA?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) &(b): Delhi Development Authority (DDA) has reported that the prices at the application stage are determined tentatively on the Plinth Area Rate/Land rate prevailing at that time. After draw, on the basis of costing details (actual site data) received from the Engineering Wing, the actual cost is being factored for the purpose of determining the disposal cost which is conveyed to the successful applicants through the Demand-cum-allotment letter. As such there is difference between tentative cost and disposal cost.

(c): There is no such proposal under consideration.